

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BALIRAJA SAKHAR KARKHANA LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Baliraja Sakhar Karkhana Limited
2.	Date of incorporation of corporate debtor	10 th January 2001
3.	Authority under which corporate debtor is incorporated / registered	RoC Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15421PN2001PLC147613
5.	Address of the registered office and principal office (if any) of corporate debtor	Shraddha House, CTS No., 1206/A-1, Plot No. 887-A, Shirole Road, off J. M. Road, Shivjinagar., Pune, Pune, Maharashtra, India, 411004
6.	Insolvency commencement date in respect of corporate debtor	6 th October 2023 Order received by IRP 9 th October 2023
7.	Estimated date of closure of insolvency resolution process	6 th April 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ajay Marathe IBBI Reg No IBBI/IPA-001/IP-P01262/2018-19/12170
9.	Address and e-mail of the interim resolution professional, as registered with the Board	ajaym7@rediffmail.com 201 Aadhar Height, Opposite Bhagshala Maidan, Dombivli (West)
10.	Address and e-mail to be used for correspondence with the interim resolution professional	irpbaliraja@gmail.com 201 Aadhar Height Opposite Bhagshala Maidan Dombivli West 421202
11.	Last date for submission of claims	23 rd October 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link https://ibbi.gov.in/home/downloads Not Applicable



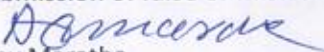
Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the Baliraja Sakhar Karkhana Limited on 6th October 2023 (Order Received by IRP on 9th October 2023).

The creditors of Baliraja Sakhar Karkhana Limited, are hereby called upon to submit their claims with proof on or before 23rd October 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. - NA

Submission of false or misleading proofs of claim shall attract penalties.


Ajay Marathe

Insolvency Professional

IBBI Registration Number IBBI/IPA-001/IP-P01262/2018-19/12170

Date: 11th October 2023

Place: Dombivli

